

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR XRBIA NORTH HINJEWADI DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE AND CONSTRUCTION ACTIVITIES HAVING ASSET AT PARANDWADI, ROAD, HINJEWADI, BEBADOHAL, MAHARASHTRA 410506

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	XRBIA North Hinjewadi Developers Private Limited CIN No: U45200PN2006PTC128984
2.	Address of the registered office	Mantri House, 1st Floor, 929, F.C. Road, Pune, Maharashtra, India, 411004
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Parandwadi, Road, Hinjewadi, Bebadohal, Maharashtra 410506
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Unsold inventory of residential flats at Project Xrbia River Front.
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at: xrbianorth.abc@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by writing an email to: xrbianorth.abc@gmail.com
10.	Last date for receipt of expression of interest	12th July, 2025
11.	Date of issue of provisional list of prospective resolution applicants	17th July, 2025
12.	Last date for submission of objections to provisional list	22nd July, 2025
13.	Date of issue of final list of prospective resolution applicants	27th July, 20225
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27th July, 20225
15.	Last date for submission of resolution plans	26th August, 2025

16.	Process email id to submit Expression of Interest	xrbianorth.abc@gmail.com
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Sanjay Jeswani
Resolution Professional,
XRBI North Hinjewadi Developers Private Limited,
Reg. No: IBBI/IPA-001/IP-P-02891/2024-2025/14432,
Email: xrbianorth.abc@gmail.com
Address: Level 15, Dev Corpora, Eastern Express Hwy,
Thane West, Mumbai, Maharashtra 400601
AFA Validity: 30th June, 2026.

Date: 27th June, 2025
Place: Mumbai

THREE-TIER FEE STRUCTURE FOR ‘OWNLY’

Order-based fee for Rapido food delivery

ANEES HUSSAIN
Bengaluru, June 26

RAPIDO, WHICH IS set to enter the food delivery market in mid-July with a pilot launch of its new platform, ‘Ownly’, in Bengaluru, will adopt a flat, three-tier delivery fee structure tied to order value, according to sources involved in Rapido’s discussions with the National Restaurant Association of India (NRAI).

This structure will differentiate Rapido from established players like Zomato and Swiggy.

According to the finalised rate card, shared with restaurant partners, a copy of which was reviewed by FE, orders exceeding ₹400 will attract a delivery fee of ₹50, with an additional 18% GST, bringing the total to ₹59. This entire fee will be paid by restaurant partners. For orders ranging between ₹100 and ₹400, restaurants will again foot the entire delivery fee, amounting to ₹29.50 (₹25 plus GST). However, for orders valued below ₹100, the burden will be shared. Customers will pay ₹23.60 (₹20 plus GST), while restaurants will pay ₹11.80 (₹10 plus GST), bringing Rapido a total of ₹35.40 in delivery revenue from such small orders.

Rapido has assured restaurant partners that it will not impose platform fees, which is a departure from industry norms. Zomato and Swiggy currently charge customers

SHAKE-UP AHEAD

■ Orders above ₹400 will incur a delivery fee of ₹50 plus 18% GST (totalling ₹59), which restaurants will pay in full

■ For orders below ₹100, customers will pay ₹23.60 while restaurants will pay ₹11.80 as delivery, totalling ₹35.40

■ Rapido has also promised restaurants that it will not levy any other additional charges

■ Rapido’s ‘Ownly’ is scheduled to launch in Bengaluru by mid-July and will not charge any platform fees

an additional platform fee of ₹10 per order, which, with GST, totals ₹11.80. These charges are separate from delivery fees and commissions, making Rapido’s flat-fee approach a potentially more transparent alternative for restaurants.

The company’s model also veers away from the commission-based structures adopted by incumbents, who typically charge between 16% and 30% of the order value as commission. For instance, a ₹500 order on Zomato or Swiggy may see restaurants paying between ₹80 and ₹150, whereas Rapido’s flat fee would be ₹59. On a ₹300 order, the difference narrows, with Rapido charging ₹29.50 and incumbents charging ₹48–90. For a ₹150 order, Rapido’s fee remains at ₹29.50, compared to ₹24–45 from rivals. How-

ever, when it comes to orders over ₹100, such as an ₹80 order, Rapido’s combined fee of ₹35.40 may still be more expensive than Zomato or Swiggy’s ₹12–24 range, suggesting that Rapido’s pricing edge could wane at the lowest order tiers.

Rapido did not respond to queries on its rate card till the time of going to the press.

Industry sources said that the flat-rate system is designed to strike a balance between customer affordability and sustainable delivery margins. Rapido is also promising pricing parity with offline restaurants, aiming to attract diners with greater transparency.

With a soft launch in Bengaluru slated for the coming weeks, Rapido’s foray into the food delivery segment signals a fresh approach in a market long dominated by two major players.

Sales of listed pvt non-financial companies up 7.2% in FY25

FE BUREAU
Mumbai, June 26

THE GROWTH IN sales of listed private non-financial companies improved to 7.2% in 2024-25 from 4.7% a year ago, according to the data released by the RBI.

The report said despite global headwinds, the sales growth of IT companies improved to 7.1% during FY25 from 5.5% in the previous year. Non-IT services companies recorded double digit sales growth during the year, led by healthy performance of telecommunication, transport & storage services and wholesale & retail trade industries.

For manufacturing, sales rose 6% during compared to 3.5% in the previous year riding on automobiles, electrical machinery, food and beverages and pharmaceuticals industries. Petroleum and iron & steel industries, on the other hand, recorded contraction in their sales during the year.

The impact of rise in sales

COSTS UP TOO



■ The report stated that despite global headwinds, the sales growth of IT firms improved to

■ Non-IT services firms saw double digit sales growth in FY25

■ The sales of manufacturing firms rose 6% compared to 3.5% in the previous financial year

was visible in expenses. The expense by manufacturing companies on raw material increased by 6.6% in the previ-

ous financial year. “Raw material to sales ratio increased to 55.7% in 2024-25 from 54.2% a year ago, pointing to input cost pressure,” the release said.

Staff costs too inched up by 10% for manufacturing, 4.4% for IT companies and 12% for non-IT services companies in the year ending March.

The staff cost to sales ratio broadly remained stable for manufacturing companies while it moderated for services companies, the release stated.

Due to rise in input costs, the operating profit growth of manufacturing companies moderated to 6% during 2024-25 from 12.4% a year ago. Within the services sector, profit growth moderated to 15.9% for the non-IT services companies, while it inched up to 6.1% for IT companies.

“During 2024-25, operating profit margin moderated by 20 basis points (bps), 80bps and 30 bps to 14.2%, 21.9% and 22.1%, respectively, for manufacturing, IT and non-IT services companies,” the report said.

CENTRAL UNIVERSITY OF HARYANA
NAAC Accredited 'A' Grade University
MAHENDERGARH - 123031 (HARYANA)

Advt. No.: 02/NT/R/2025 **Date: 20.06.2025**

EMPLOYMENT NOTICE

Online applications are invited from the eligible candidates for appointment of **Internal Audit Officer (On Deputation Basis)**. Online Application Form and other related details are available on the University's Website **www.cuh.ac.in**. Any further information in this regard shall be uploaded on the University's website only. The last date for submission of online application is **19.07.2025 till 5:00 P.M.**

REGISTRAR (I/C)

SARTHAK METALS LIMITED
CIN : L51102CT1995PLC009772
Regd. Office - B. B. C. Colony, Khursipar, G. E. Road, Bhilai, C. G.-490 011
Website : www.sarthakmetals.com | Email : cs@sarthakmetals.com
Contact No. +91-9303773708

NOTICE OF THE 30TH ANNUAL GENERAL MEETING, E-VOTING AND RECORD DATE

NOTICE is hereby given that the 30th Annual General Meeting ("AGM") of the Company will be held on **Friday, July 25, 2025 at 12:00 p. m. (IST)** at the Hotel Ashish International, G. E. Road, Bhilai Power House, Chhattisgarh-490 011 to transact the business, as set out in the Notice of the AGM which is being circulated for convening the AGM.

In accordance with Circular Numbers SEBI/HO/CFD/CMD1/CIR/P/2020/79, SEBI/HO/CFD/CMD2/CIR/P/2021/11 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 12, 2020, January 15, 2021, May 13, 2022 and 28th December, 2022 respectively issued by Securities Exchange Board of India (collectively referred to as "SEBI Circulars"), the Company on **June 26, 2025** has sent the Notice of the AGM along with the Annual Report 2024-25 by electronic mode to those Members whose e-mail addresses are registered with the Company / Depositories. Physical letters containing the URL Link of the Annual Report 2024-25 are also being sent to those members whose e-mail addresses are not registered. Annual Report 2024-25 is also available on the website of the Company at www.sarthakmetals.com. BSE Limited at www.bseindia.com, National Stock Exchange of India Limited at www.nseindia.com, and <https://vote.bigshareonline.com>.

REMOTE E-VOTING

In compliance with the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Listing Regulations, the Members are provided with the facility to cast their vote electronically on all resolutions set-forth in the Notice of AGM during the remote e-voting period through the electronic voting platform provided by Bigshare Services Private Limited.

Members have the option to cast their vote using the remote e-voting facility prior to the AGM or during the AGM through a ballot paper. A detailed procedure for remote e-voting is provided in the Notice of the AGM.

Members may cast their votes remotely on the dates mentioned herein below (remote e-voting). The Company has engaged the services of Bigshare Services Private Limited as the agency to provide e-voting facility.

The remote e-voting facility will be available during the following voting period:

Commencement of e-Voting	From 9.00 a. m. (IST) on Tuesday, July 22, 2025
End of e-Voting	Up to 5.00 p. m. (IST) on Thursday, July 24, 2025

The remote e-voting will not be allowed beyond the aforesaid date and time, and the remote e-voting module shall be forthwith disabled by Bigshare Services Private Limited upon expiry of the said period.

Members attending the AGM who have not cast votes by remote e-voting will be able to vote through a ballot paper at the AGM.

A person whose name is recorded in the Register of Members as on the Cut-off date, that is, Friday, July 18, 2025, only shall be entitled to avail the facility of remote e-voting or to vote through ballot paper at the AGM.

The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on Cut-off date.

Any person, who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares on the cut-off date, may obtain the login ID and password by sending a request to ivote@bigshareonline.com.

PAYMENT OF DIVIDEND

The final dividend of ₹ 0.50 (Rupee Fifty Paise) per equity share of ₹ 10/- each, as recommended by the Board of Directors of the Company for the Financial Year ended March 31, 2025 at their meeting held on May 22, 2025, if approved by the Members at their ensuing 30th AGM will be paid to the eligible Members on or after July 30, 2025. The Company has fixed **Friday, July 11, 2025, as the 'Record Date'** for determining entitlement of members to final dividend for FY 2024-25, if approved at the AGM. In the event the Company is unable to pay the dividend to any shareholder by electronic mode, due to non-registration of the bank account, the Company will dispatch the dividend warrant / demand draft / cheque to such shareholder, in due course.

In view of this:

- Members holding shares in the demat mode are requested to update their Bank accounts details with their respective Depository Participants (DPs); and
- Members holding shares in the physical form are requested to submit the name and bank account details of the first shareholder along with a cancelled cheque leaf with your name and bank account details and a duly self-attested copy of your PAN card, with the Bigshare Services Private Limited, Registrar and Transfer Agent (RTA) of the Company. In case the cancelled cheque leaf does not bear your name, please attach a copy of the bank pass-book statement, duly self-attested.

REGISTRATION OF E-MAIL ADDRESSES

Members who have not yet registered their e-mail addresses are requested to register their email addresses. Members holding shares in demat form are requested to update the same with their Depository Participant and to RTA for Members holding shares in physical form.

In case shareholders' investor have any queries regarding E-voting, you may refer the Frequently Asked Questions ("FAQs") and i-Vote e-Voting module available at <https://ivote.bigshareonline.com>, under download section or you can email us to ivote@bigshareonline.com or call us at: 1800 22 54 22.

Members are requested to carefully read all the notes set out in the Notice of the 30th AGM and instructions for manner of casting vote through remote e-voting.

For Sarthak Metals Limited
Sd/- **Pratik Jain**
Company Secretary

Place : Bhilai (C. G.)
Date : 26th June, 2025

SMFG India Home Finance Co. Ltd.
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the **Authorized Officer** of SMFG India Home Finance Co. Ltd. a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon **within 60 days** from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	LAN :- 606439511349484 1. Geeta Subhash Rathod 2. Babalibai Subhas Rathod	Flat No. 301 On Third Floor in A - Wing, On Shubhlaxmi CHSL, Opposite Shree Krupa Hospital, Off Badlapur Station Road Survey 12 At Village Katrap Badlapur East Tal. Ambarnath Dist. Thane - 421503.	17.04.2025 Rs. 13,57,298.07 (Rs. Thirteen Lakh Fifty Seven Thousand Two Hundred Ninety Eight Only) as on 12.04.2025	25.06.2025

Place : Mumbai, Maharashtra
Date : 25.06.2025

Sd/- **Authorized Officer,**
SMFG INDIA HOME FINANCE CO. LTD.

NABHA POWER LIMITED
(A Wholly owned Subsidiary of L&T Power Development Ltd)

INVITATION FOR EXPRESSION OF INTEREST For Bidding and Scheduling of Un-requisitioned Surplus (URS) power for Nabha Power Limited (NPL) in Power Exchanges (PX)

Nabha Power Limited (NPL), a wholly owned subsidiary of **L&T Power Development Limited** has been successfully operating a 2x700 MW supercritical thermal power plant at Rajpura in the state of Punjab since 2014.

NPL invites "Expression of Interest (EOI)" from qualified and experienced Power Trading Licensees of Category 1 for rendering Bidding & Scheduling of URS Power in terms of LPS rules, 2024, for NPL in Power Exchanges for Day Ahead Market (DAM) and other market segments including Real Time Market (RTM).

Interested parties are requested to submit their EOI along with following documents at the email address mentioned herein along with following documents:

- Company Profile
- Financial statements of last 2 years
- Detailed experience of similar works

EOIs shall be emailed to coaltenders.npl@arsentoubo.com It may be noted that submission of EOI does not in any way constitute any kind of commitment on the part of NPL.

For more details, may please contact:

SCM Head, Regd. Office: P O Box No. 28, Near Village Nalash, Rajpura, Punjab 140401, INDIA
Tel: +91-1762-277267
Email ID: coaltenders.npl@arsentoubo.com

The last date of submission of EOI is **04th July 2025**.

uti
UTI Mutual Fund
Haq, ek behtar zindagi ka.

Notice For Declaration Of Income Distribution Cum Capital Withdrawal

UTI Conservative Hybrid Fund (Erstwhile UTI Regular Savings Fund)

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)*	Record Date	Face Value (per unit)	NAV as on June 25, 2025 (per unit)	
	%		₹ per unit	₹	
UTI Conservative Hybrid Fund - Regular Plan - Monthly Income Distribution cum capital Withdrawal option (IDCW)	0.80%	0.0800	Tuesday July 01, 2025	₹10.00	17.6621
UTI Conservative Hybrid Fund - Direct Plan - Monthly Income Distribution cum capital Withdrawal option (IDCW)					19.8592

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

Mumbai
June 26, 2025

Toll Free No.: 1800 266 1230

www.utimf.com

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund) E-mail: invest@uti.co.in [CIN-L65991MH2002PLC137867].

For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual Fund Distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

NATIONAL RESEARCH DEVELOPMENT CORPORATION
(An Enterprise of DSIR, Ministry of Science & Technology, Govt. of India)
20-22, Zamrudpur Community Centre, Kailash Colony Extension, New Delhi 110048
Ph: +91 11 29240401-07, E-mail: incubation.centre@nrdc.in

Inviting Proposals from Start-ups for Incubation Centre at NRDC, New Delhi

NRDC invites applications from start-ups for physical or virtual incubation at its headquarters in New Delhi. Funding support up to ₹ 2 lakhs is provided to selected incubatees as per the terms & conditions. NRDC nurtures, mentors and handholds start-ups for their growth and establishment. For eligibility criteria and terms and conditions, please visit NRDC website www.nrdcindia.com.

Start-ups interested in incubation may fill out the prescribed proforma available on the website and send it to incubation.centre@nrdc.in. ruchi.s@nrdc.in

The call for the application will be open till 05-08-2025.

CBC 36206/11/0005/2526

NAGPUR MUNICIPAL CORPORATION
OFFICE OF THE EXECUTIVE ENGINEER (PROJECT-II)

NOTICE INVITING TENDER (2nd Call)

NMC has planned the development of a Commercial Complex with Citizen Facilitation Centre Project at its Soka Bhawan site near Agrasen Square, Central Avenue Road, Gandhibagh, Nagpur. The proposed project site is having a plot area of 3,578.47 sq. mtrs. NMC plans to implement this Project on Public Private Partnership (PPP) mode through the Design-Build-Finance- Sale and Maintain (DBFSM) model wherein the prospective developer shall undertake the Designing, Financing, Construction, Operation & Maintenance and Sales of the entire project. NMC is therefore calling for proposals from established Infrastructure Developers to be appointed as the Developer for this prestigious project. The detailed RFP Document shall be available online on the Government website: www.mahatenders.gov.in

Bidding Process Timelines:
Event Description : RFP Sale : 27/06/2025 till 28/07/2025 till 5 p.m.,
Last Date of submission of written queries by prospective bidders : 07/07/2025 till 3 p.m.,
Pre-Bid Meeting : 11/07/2025 at 4 p.m.,
RFP Online Submission/ Hard Copy Submission Date : 28/07/2025 till 5 p.m.,
Bid Security through online mode (Refundable) : Rs 70,00,000 (Rupees Seventy Lacs only).
RFP Document Cost through online mode (Non-Refundable) : Rs 50,000/- (Rupees Fifty Thousand only) plus applicable GST.

NMC reserves the right to alter, modify any clause of the Bidding Documents including the Draft Development Agreement and also to annul the bidding process without assigning any reason whatsoever and without incurring any liabilities.

Advt No. 220 PR
Date 26.06.2025

Executive Engineer (Project-II)
Nagpur Municipal Corporation Nagpur

FORM-G
INVITATION FOR EXPRESSION OF INTEREST FOR
XRBBIA NORTH HINJEWADI DEVELOPERS PRIVATE LIMITED
OPERATING IN REAL ESTATE AND CONSTRUCTION ACTIVITIES HAVING ASSET
AT PARANDWADI, ROAD, HINJEWADI, BEBAODHAL, MAHARASHTRA - 410506
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN / LLP No.	XRBBIA North Hinjewadi Developers Private Limited CIN No: U45200PN2006PTC128984
2. Address of the registered office	Mantri House, 1st Floor, 929, F. C. Road, Pune, Maharashtra, India, 411004
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Parandwadi, Road, Hinjewadi, Bebadahal, Maharashtra - 410506
5. Installed capacity of main products/services	NA
6. Quantity and value of main products / services sold in last financial year	Unsold inventory of residential flats at Project Xrbia River Front.
7. Number of employees / workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Can be sought by writing an email to the RP at: xrbianorth.lbc@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Details can be sought by writing an email to: xrbianorth.lbc@gmail.com
10. Last date for receipt of expression of interest	12 th July, 2025
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13. Date of issue of final list of prospective resolution applicants	27 th July, 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27 th July, 2025
15. Last date for submission of resolution plans	26 th August, 2025
16. Process email id to submit Expression of Interest	xrbianorth.lbc@gmail.com

Sanjay Jeswani
Resolution Professional,
XRBBIA North Hinjewadi Developers Private Limited,
Reg. No: IBB/I/PA-001/MP-P-02891/2024-2025/14432,
Email: xrbianorth.lbc@gmail.com
Address: Level 15, Dev Corpora, Eastern Express Hwy, Thane West, Mumbai, Maharashtra - 400601
AFA Validity: 30th June, 2026.

Date : 27th June, 2025
Place : Mumbai

L&T Finance Limited
(formerly known as L&T Finance Holdings Limited)
Registered Office: L&T Finance Limited, Brindavan Building
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Mumbai

L&T Finance

POSSESSION NOTICE [Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited (Erstwhile, L&T Finance Holdings Ltd), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/Co-Borrowers/Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrowers/Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrowers/ & Guarantors Name	Description of the Mortgaged Properties	Demand Notice Date	Outstanding Amount (₹)	Date and Type of Possession Taken
H025382306 / 1113805 / H025382306 21124252	1) Vishal Ramesh Namugade as Borrower and 2) Vibha Vishal Namugade	SCHEDULE - I All that piece and parcel of Flat No. C/9 having built-up area of 540 Sq. ft. on Ground Floor of Wing C in the building known as "Shree Sharda Co-operative Housing Society Ltd." Shivaji Nagar, M. Phule Road, Dombivli (West), Dist. Thane 421 202, constructed on the Land bearing Survey No.31 (Old 345) Hissa No. 25P of Village Shivaji Nagar, Taluka-Kalyan Dist. Thane Dombivli Municipal Corporation.	08.04.2025	Rs. 56,30,708.72/- As on 05-04-2025	24.06.2025 Symbolic Possession
		SCHEDULE - II All That Piece Or Parcel Of Flat No.103, Wing 'D' First Floor, Admeasuring 550 Sq. Ft. 51.11 Sq. Mtrs. (Built Up) In The Building Being Known As " Moreswar Park" Constructed On The Plot Of Land Bearing Survey No.17 Hissa No.3 (Part) Admeasuring 1060 Sq. Mtrs. Lying, Being And Situated At Village Nandivli Panchandand Dombivli (East), Tal. Kalyan, Dist. Thane, Within The Limits Of Nandivli Gram Panchayat, Taluka And Sub-Registration Kalyan, Dist. Thane			

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 27.06.2025
Place: Mumbai

Sd/- **Authorized Officer**
For L&T FINANCE LIMITED

